

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) While enunciating the Industrial Policy in Lok Sabha in July, 1980, Government had declared its intention to encourage establishment of large and medium sector industries in the public and private sectors to act as Nucleus Plants for establishment of small and ancillary industries particularly in backward areas. For this purpose the Government is already in touch with the State Governments including Karnataka to identify specific project possibilities which could act as Nucleus Plants in the industrially backward regions of States.

(b) to (d). Do not arise.

#### Settlement of unresolved railway Disputes

226. SHRI A. K. ROY: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Government of India reported in the Tenth Session—Geneva, 1979 of the Inland Transport Committee (I.L.C.) that the workers employed by Indian Railways are covered by Industrial Disputes Act, 1947, which provides for settlement of unresolved disputes through conciliation and when this is not possible, through arbitration and adjudication; and

(b) if so, the reasons for denial for this opportunity to the Railwaymen and their registered Unions for settling the disputes under the provisions of Industrial Disputes Act, 1947?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) Yes, Sir.

(b) In the Railways, a Joint Consultative Machinery and a Three-tier Permanent Negotiating Machinery have been functioning for long where disputes between the workers and the

Railway Administration are settled by mutual discussion etc. However, the Central Industrial Relations Machinery does intervene in a dispute in the Railways if it is backed by a notice of strike. Railway workmen also apply to Labour Courts under Section 33(c) (1) of the Industrial Disputes Act, 1947.

#### Payment of Overtime and Dearness Allowance difference in Naval Dockyard

227. SHRI BAPUSAHEB PARULKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that after fixation of grades, over-time and dearness allowance difference was paid to ten thousand workers of all the categories of Naval Dock Yard except workers serving in Yard Craft and Fire Brigade department of Naval Dockyard, Bombay;

(b) if so, the reasons for the same; and

(c) whether Government propose to take steps to remove this discrimination and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) On the recommendations of the Third Pay Commission, scales of pay of Defence Civilians were revised with effect from 1.1.1973. Arrears in respect of dearness allowance have been paid to all the Defence Civilian employees, including the employees of Yard Craft and Fire Brigade, department of Naval Dockyard, Bombay, from 1.1.1973.

As regards the over-time allowance, on the basis of revised scales of pay, it was paid to industrial employees in Naval Dockyard, Bombay, with effect from 1.1.1973. But the non-industrial employees of Yard Craft and Fire Brigade department were paid over-time allowance on the basis of revised scales of pay with effect from 1.2.1974.

(b) and (c). In the matter of payment of over-time allowance to the Defence Civilians, this Ministry follows the orders issued on the civil side. The separate orders in this regard were issued on the civil side—(1) relating to industrial employees, and (2) relating to non-industrial employees, authorising payment of over-time allowance with effect from 1.1.1973 and 1.2.1974 respectively. Corresponding orders were issued by the Ministry of Defence. The non-industrial employees of Yard Craft and Fire Brigade department of Naval Dockyard, Bombay, are governed by the orders which are effective from 1-2-1974. Efforts were made to relax the orders so as to make the non-industrial employees eligible for over-time allowance from 1-1-1973, but it was not found possible to do so.

#### Dual financial control of N.C.C.

228. SHRI MUKUNDA MANDAL: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the problems arising out of the dual financial control of N.C.C. one at the State level and the other at the Centre;

(b) if so, facts thereof; and

(c) whether Government propose to minimise the dual control or propose to develop the process of coordination for better functioning?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b). Expenditure on the N.C.C. is shared partly by the Government of India and partly by the respective State Governments/Union Territory Administrations. Items such as pay and allowances of civilians employed in NCC Units and Group Headquarters, honorarium of NCC Part-time officers, Training and Amenity Grants and 50 per cent of the Camp expenditure are met from State resources. In view of this, prior concurrence of State Governments/Union Territories becomes necessary for revi-

sions in respect of these items. Delay in obtaining such concurrence leads to administrative problems.

(c) For better functioning of NCC, coordination between the Central and the State Governments is attempted to be effected by frequent mutual consultations at various levels.

#### Manufacture of T.V. sets by foreign companies

229. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether some giant foreign companies like BUSH (India) Ltd. Murphy (India) Ltd. and Pieco are trying to enter the field of manufacture of T.V. sets in India under their brand names;

(b) whether the existing policy restriction under FERA and MRTP Act are going to be relaxed in their favour; and

(c) whether it is a fact that the country's requirements of T.V. sets can be met by the Small-Scale Industries and State Electronics Corporations?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE & TECHNOLOGY AND ELECTRONICS (SHRI C.P.N. SINGH): (a) M/s. Bush (India) Ltd. have obtained registration with DGTD under the provision for de-licensed industries. M/s. Murphy (India) Ltd. do not have any approval for the manufacture of TV Sets. M/s. Pieco also do not have any approval for entering the TV industry. However, representations have been received from the Indian TV Manufacturers Association to the effect that M/s. Pieco proposes to enter into a Joint Venture with a State Corporation for manufacturing TV sets and that the company also proposes to market TV sets manufactured by other established manufacturers. This matter is being examined.

(b) There is no proposal at present to relax the existing policy restrictions under FERA and MRTP Acts in this regard.